

**CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH**

O.A. NO. 502 OF 2009

Tuesday, this the 28th day of July, 2009.

CORAM:

**HON'BLE Dr.K.B.S.RAJAN, JUDICIAL MEMBER
HON'BLE Mr. K.GEORGE JOSEPH, ADMINISTRATIVE MEMBER**

D. David Raja
Catering Assistant
Jawahar Navodaya Vidyalaya
Kannur
Chendayal P.O., Kerala

... **Applicant**

(By Advocate Ms.T.B.Mini)

versus

1. Union of India represented by Secretary to the
Government of India
Department of School Education and Literacy
New Delhi
2. The Deputy Commissioner
Navodaya Vidyalaya Samithi
Regional Office, Hyderabad
3. The Principal,
Jawahar Navodaya Vidyalaya
Kannur, Chendayil P.O, Kerala ... **Respondents**

(By Advocate M/s M.K.Damodaran & Associates (R2&3))

The application having been heard on 28.07.2009, the Tribunal on the same day delivered the following:

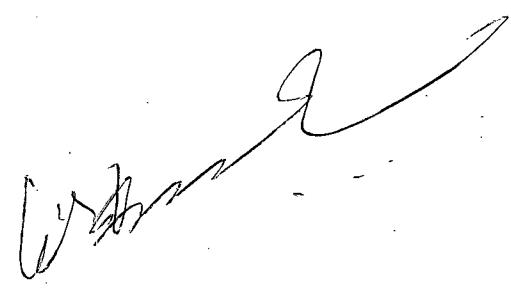
ORDER

HON'BLE Dr.K.B.S.RAJAN, JUDICIAL MEMBER

The proxy counsel for applicant submits that the applicant seeks to withdraw the OA. Accordingly, the applicant is permitted to withdraw the OA with liberty to file fresh OA, if necessity arises.

Dated, the 28th July, 2009.


**K.GEORGE JOSEPH
ADMINISTRATIVE MEMBER**


**Dr.K.B.S.RAJAN
JUDICIAL MEMBER**